

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.20631/2022

(Arising out of impugned final judgment and order dated 07-07-2022 in CRLP No. 4909/2022 passed by the High Court of Karnataka at Bengaluru)

ANTI CORRUPTION BUREAU KARNATAKA

Petitioner(s)

VERSUS

MAHESH P.S.

Respondent(s)

With Diary No.20525 of 2022

Date : 11-07-2022 These petitions were orally mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Tushar Mehta, SG(Orally mentioned by)
Mr. Shubhranshu Padhi, AOR

Mr. Mukul Rohagti, Sr. Adv.
Mr. Amit Kumar, Adv.
Mr. Avijit Manitripathi, Adv.
Mr. Shaurya Sahay, Adv.
Mr. Aditya Shankar Pandey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Upon being orally mentioned by the learned Solicitor General appearing for the petitioner in the first matter and learned Senior counsel appearing for the petitioners in the second matter seeking urgent listing of the matters, we deem it appropriate to direct the Registry to list the said matters tomorrow, i.e., 12-7-2022.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)